

(2)

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No. 1206/95

Transfer Application No.

Date of Decision 6.10.95

Prabhu Kashinath Vahane

Petitioner/s

Shri S.P. Inamdar

Advocate for
the Petitioners

Versus

Union of India and others

Respondent/s

Advocate for
the Respondents

CORAM :

Hon'ble Shri. B.S. Hegde, Member (J)

Hon'ble Shri. P.P. Srivastava, Member (A)

- (1) To be referred to the Reporter or not ?
- (2) Whether it needs to be circulated to other Benches of the Tribunal ?


(B.S. Hegde)
Member (J)

(37)

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No. 1206/95

Prabhu Kashinath Vahane
V/s.

... Applicant.

Union of India, through
The Assistant Divisional
Railway Manager,
South Eastern Railway
Nagpur

The Divisional Personal Officer
South Eastern Railway
Nagpur.

... Respondents.

CORAM: Hon'ble Shri B.S. Hegde, Member (J)

Hon'ble Shri P.P. Srivastava, Member (A)

Appearance:

Shri S.P. Inamdar, counsel
for the applicant.

ORAL JUDGEMENT

Dated: 6.10.95

¶ Per Shri B.S. Hegde, Member (J) ¶

The learned counsel for the applicant states that pursuant to the direction of the Tribunal dated 21.9.94 while quashing the order of removal order passed by the disciplinary authority and the order of the appellate authority, the Tribunal observed that the respondents are at liberty to proceed afresh against the applicant by appointing another Inquiry Officer un-connected with the present case. The Inquiry Officer so appointed shall furnish to the applicant at his cost photostat copies of such of the documents which are relevant to the enquiry and after completion of the enquiry, the Disciplinary Authority had passed the removal order dated 21.9.95.

2. The learned counsel for the applicant further stated that against the order of removal the applicant had filed an appeal vide dated 28.9.95,

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which is pending before the appellate authority.

3. In the facts and circumstances, we hereby direct the appellate authority to dispose of the pending appeal within a period of 2 months from the date of receipt of this order and not to evict the applicant from the Railway quarter No. 140/4 Belishop Railway Colony, till they dispose of his pending appeal.

4. With the above directions the O.A. is disposed of.


(P.P. Srivastava)
Member (A)


(B.S. Hegde)
Member (J)

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